

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00310/2018

Dated Tuesday the 6th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

V.Shanmugam – II,
A.O. Retired,
S/o. Late K. Varadhan,
12/17-B, Pulithevan 1st street,
Bi Bi Kulam,
Madurai 625002.Applicant

By Advocate M/s. K. S. Govinda Prasad

Vs

- 1.Union of India rep by,
the Central Provident Fund Commissioner,
Employees Provident Fund Organisation,
(Ministry of Labour and Employment, Govt of India),
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi 110066.
- 2.The Regional P.F. Commissioner-I (HRM),
Employees Provident Fund Organisation,
(Ministry of Labour and Employment, Govt of India),
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi 110066.
- 3.The Regional Provident Fund Commissioner-1,
Employees Provident Fund Organization,
Regional Office, Madurai 625002.Respondents

By Advocate Mr. M. T. Arunan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To issue a suitable direction to the 1st respondent herein namely the Central Provident Fund Commissioner, Employees Provident Fund Organisation, (Ministry of Labour and Employment, Government of India), Bhavishya Nidhi Bhawan, 14, Bhikaji Cama Place, New Delhi 110066, to consider and pass a reasoned and speaking order pursuant to the representation of the applicant dated 05.04.2017 for promotion to the post of APEC in the light of the order of this Hon'ble Tribunal dated 02.11.2016 made in OA No. 310/01289/2014 and to pay the resultant monetary benefits and in the light of the order dated 27.04.2016 enclosed along with the representation dated 05.04.2017 within a time frame that may be stipulated by this Hon'ble Tribunal and thus render justice.

ii. To award exemplary costs payable by the respondents to the applicant herein and thus to render justice.

iii. To grant such other relief(s) which may be prayed for and / or which this Tribunal may deem fit, proper and just to be granted in the facts and circumstances of the case and thus render justice.”

2. It is submitted that the applicant who is a retired Accounts Officer made a representation on 05.04.2017 for promotion as Assistant Provident Fund Commissioner (APFC) w.e.f. 02.07.2009.

The said representation is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of his representation within a time limit to be stipulated by this Tribunal.

3. Mr. M. T. Arunan takes notice for the respondents.

4. Keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider

Annexure A5 representation of the applicant dated 05.04.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
06.03.2018**

SKSI